

(b) the progress achieved so far;

(c) when it is expected to be completed;

(d) the original estimated cost of the scheme;

(e) whether it is a fact that much higher amount has to be spent due to cost escalation;

(f) if so, the revised estimated cost; and

(g) the reasons for delay if any in completing the construction of the same?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): (a) In September, 1980;

(b) Railway's portion on the bridge proper across the tracks: 60%

State Government's portion on bridge approaches: 85%

(c) The Railway's portion of the work is expected to be completed in a few months' time.

(d) Rs. 18.66 lakhs

(e) Yes, Sir.

(f) Rs. 33 lakhs (Approx).

(g) Due to unsatisfactory progress of the work by the contractor, the contract had to be terminated and a new agency fixed for completing the balance work.

#### **Group Insurance Scheme for Landless Labourers**

8353. SHRISYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to refer to the reply given on 10 March, 1989 to Unstarred Question No. 2083 regarding Group Insurance Scheme for landless labourers and state;

(a) the state-wise break-up of landless labourers who have received benefit from Group Insurance Scheme of the Life Insurance Corporation of India upto December, 1988;

(b) the total benefit and the average benefit per labourer received, State-wise ; and

(c) the total number of labourers whose cases were pending with the Life Insurance Corporation of India as on 1 January, 1989, state-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) The statewise break-up of Landless Agricultural Labourers would have received benefit from Group Insurance Scheme of LIC of India upto 31.12.1988 is as follows:-

1	2	3
1.	Andhra Pradesh	2802
2.	Bihar	6
3.	Chandigarh	2
4.	Goa	135
5.	Gujarat	2489

1	2	3
6.	Haryana	329
7.	Jammu & Kashmir	13
8.	Karnataka	1394
9.	Kerala	1403
10.	Madhya Pradesh	402
11.	Manipur	10
12.	Orissa	2767
13.	Punjab	359
14.	Pondicherry	70
15.	Rajasthan	480
16.	Tamilnadu	7607
17.	Tripura	34
18.	Uttar Pradesh	698
Total		21000

(b) The total benefit received is Rs. 2.1 crores. The sum assured per laborer is Rs. 1,000/-

(c) The total number of labourers whose cases are pending with the LIC of India as on 1.1.1989 statewise is as follows:-

1	2	3
1.	Andhra Pradesh	447
2.	Haryana	59
3.	Karnataka	377
4.	Madhya Pradesh	45
5.	Punjab	28
6.	Rajasthan	24

1	2	3
7.	Tamilnadu	925
8.	Uttar Pradesh	24
9.	Pondicherry	4
Total		1933

#### **Extension of Dhanbad-Patherdih Train to Bhojudih**

8354. SHRI R. P. DAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether in view of the public demand from the backward Bhojudih area Government would reconsider their earlier decision for extending the passenger train running between Patherdih and Dhanbad upto Bhojudih;

(b) if so, the time by which a decision will be taken; and

(c) if not, the hurdles coming in the way in accepting a long pending demand of the public?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): (a) to (c). Patherdih-Bhojudih section is not fit for running passenger trains.

#### **Electoral Rolls in Delhi**

8355 SHRI P.M. SAYEED: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether electoral rolls in Delhi have been updated;

(b) the number of voters added to the

rolls due to lowering of voting age from 21 to 18 years; and

(c) the grand total of voters in Delhi as at present?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) (a) The revision of electoral rolls in the Union territory of Delhi commenced on 1st February, 1989 and is expected to be completed with the final publication of rolls on 22nd May, 1989.

(b) and (c). The number of voters added and the grand total of voters will be known only after the final publication of rolls.

#### **Floating Commercial Paper**

8356. SHRI B.L. SHAILESH: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India (RBI) is introducing floating commercial paper;

(b) if so, the manner in which the interest rate structure has been evolved;

(c) the manner in which it will provide for a cleaner transparency and greater flexibility in the monetary system; and

(d) the ceiling set by the RBI on the amounts that the commercial banks can